<u>COURT-II</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

<u>IA NO. 890 OF 2018 IN</u> DFR NO. 2468 OF 2018

Dated: 17th July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical, Technical Member

In the matter of:

M/s Azure Renewable Energy Pvt. Ltd. Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Respondent(s)

Ors.

Counsel for the Appellant(s) : Mr. S. Venkatesh

Mr. Nishantha Kumar Mr. Sandeep Rajpurohit,

Counsel for the Respondent(s) : ----

ORDER

(IA NO. 890 OF 2018 - FOR URGENT LISTING)

Heard learned counsel, Mr. S. Venkatesh, appearing for the Appellant. Learned counsel appearing for the Appellant, at the outset submitted that the instant application is filed on the ground of urgent listing. Further, he has submitted that, in the light of the statement made in paragraph nos. 3.1 & 3.5 of the application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in paragraph nos. 3.1 & 3.5 of the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

DFR NO. 2468 OF 2018

Issue notice to the Respondents returnable on 20.07.2018. Dasti, in addition, is also permitted.

Registry is directed to number the appeal and list the matter for admission on **20.07.2018**, subject to curing of defects.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

is/vi